



2026:DHC:8492



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC011332882018**+ **OMP (ENF.) (COMM.) 124/2018****MATHUR & KAPRE ASSOCIATES PRIVATE LIMITED**

.....Decree Holder

Through: **Mr. Jaswinder Singh, Adv.**

versus

UNION OF INDIA

.....Judgement Debtor

Through: **Mr. Rajesh Kumar, SPC along
with Mr. Yash Narain, Ms.
Pragya Nath, Adv.****CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**

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29.09.2026

1. It is apparent that stamp duty on the arbitral award sought to be enforced in the instant petition is beyond one month from the date of the execution of the arbitral award.
2. This is not in consonance with the scheme envisaged by the Indian Stamp Act, 1899, as applicable in NCT of Delhi.
3. At this stage, learned Counsel appearing for the Petitioner seeks leave to withdraw the present petition with liberty to file it again after making stamp duty good as per Indian Stamp Act, 1899 as applicable in NCT of Delhi and in line with the judgement passed by this Court in *M/s URC Construction (P) Ltd. v. Airports Authority of India*¹.

¹ **OMP (ENF.) (COMM) 155/2026**



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4. Leave and liberty is granted, as aforesaid.
5. The present petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

SEPTEMBER 29, 2026/at

Signature Not Verified

Signed By: GUNN OMP (ENF.) (COMM.) 124/2018
Signing Date: 29.09.2026
19:31:43

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